

ITEM NO.12

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SUO MOTO WRIT (CIVIL) No.2/2024

IN RE: RECRUITMENT OF VISUALLY IMPAIRED IN JUDICIAL SERVICES

Date : 07-03-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s)

By Courts Motion

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 The Madhya Pradesh Judicial Services Examination (Recruitment and Conditions of Service) Rules 1994 have been amended, as a consequence of which, Rule 6A excludes visually impaired and low vision candidates from appointment in the judicial service.
- 2 A letter petition has been converted into a petition under Article 32 of the Constitution.
- 3 We direct issuance of notice, returnable in two weeks to:

- (i) The Registrar General of the High Court of Madhya Pradesh;
 - (ii) The State of Madhya Pradesh; and
 - (iii) The Union of India.
- 4 We request Mr Gaurav Agarwal, senior counsel to assist the Court as *Amicus Curiae* in the matter. At this request, Mr Ravi Raghunath, counsel shall stand nominated as Advocate-on-Record to assist him.
- 5 List the Petition on 1 April 2024.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar